

I beg to lay on the Table:—

(1) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions, showing reasons (a) for delay in laying the above document and (b) for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT—2103/78].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi for the year 1976-77 within the stipulated period. [Placed in Library. See No. LT-2104/78].

SUGAR (PRICE DETERMINATION FOR PRODUCTION) ORDER, 1977-78 and NOTIFICATION CORRECTING NOTIFICATION No. GSR 767(5) DATED 22-12-77

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 2 of the Essential Commodities Act, 1955:—

(1) The Sugar (Price Determination for 1977-78 Production) Order, 1977 published in Notification No. G.S.R. 767 (E) in Gazette of India dated the 22nd December, 1977.

(2) The Sugar (Price Determination for 1977-78 Production) Amendment Order, 1978 published in Notification No. G.S.R. 155 (E) in Gazette of India dated the 1st March, 1978

(3) G.S.R. 178(E) published in Gazette of India dated the 1st

March, 1978, containing corrigenda to Notification No. G.S.R. 767(E) dated the 22nd December, 1977. [Placed in Library. See No. LT-2105/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you on item 4. I am very sorry and I am constrained to say that this might have been a deliberate act. Item 4 (1) says:

“The Sugar (Price Determination for 1977-78 Production) Order, 1977, published in Notification No. G.S.R. 767(E) in Gazette of India dated the 22nd December, 1977.”

And this House is sitting from the 19th February. Why on earth has this not been laid on the Table of the House? Sugar is a very paying proposition. But it does not mean that the report should not be laid on the Table of the House, although the House has been sitting from 19th February. It is two months.

Item (2) says:

“The Sugar (Price Determination for 1977-78 production) Amendment Order, 1978, published in Notification No. G.S.R. 155 (E) in Gazette of India dated the 1st March, 1978” A month and a half has passed. Now Item 4(3) says:

“G.S.R. 178(E) published Gazette of India dated the 1st March, 1978 containing corrigenda to Notification No. G.S.R. 767(E) dated the 22nd December 1977.”

What is the explanation of the Government? The House is sitting for the last 2 months. Yet they deliberately delayed it, in spite of your caution. You have been cautioning them. You have been good enough. What is the result that we are deriving from it? It is a very serious matter because it concerns sugar tycons.

MR. SPEAKER: Now, Mr. Minister, why have you not submitted 4(1) and

4(3)? About 4(2) there is not much delay. Not even an explanation is given. Your Ministry must be forgetting too many things.

SHRI BHANU PRATAP SINGH: I am sorry; that is all I can say.

MR. SPEAKER: No, no. You should not do that.

SHRI BHANU PRATAP SINGH: I will enquire and let you know.

MR. SPEAKER: Now item 5.

MEDICAL AND TOILET PREPARATIONS
(2ND AMENDMENT RULES 1977 AND
NOTIFICATION UNDER CUSTOMS ACT,
1962.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGRAWAL): On behalf of
Zulfikarullah, I beg to lay on the
Table:—

(1) A copy of the Medicinal and Toilet Preparations (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 18th March, 1978 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-2106/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 225(E) and 226(E) published in Gazette of India dated the 5th April, 1978 together with an explanatory memorandum.

(ii) Notification No. 78-Cus. IV published in Gazette of India dated the 10th April, 1978 containing corrigendum to Notification No. G.S.R. 226(E) dated the 5th April, 1978. [Placed in Library. See No. LT-2107/78.]

12.52 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PLANTING OF NUCLEAR DEVICE BY CIA IN THE NANDA DEVI

MR. SPEAKER: Now I come to Calling Attention.

SHRI JYOTIRMOY BOSU (Diamond and Harbour): I rise on a point of order under rule 376. There is an error in this matter i.e. about the arrangements with the CIA, like the International Dynamich and other things which was all entered around 1962-63. Shri Biju Patnaik is the man who was entrusted with this and asked to go to USA to cover this deal. It is better that Mr. Biju Patnaik is asked to enlighten this House, because he has the first-hand information about dealings with the International Dynamics and plutonium boxes being planted. Everything he knows. Let him be gracious enough to tell this House.

MR. SPEAKER: Anyway, I cannot direct. The Minister must be there.

SHRI JYOTIRMOY BOSU: My humble submission is that since the principal person who acted in the whole matter is present here, let him enlighten the House, rather than our hearing it from second-hand sources.

श्री बलपत सिंह परस्ते (शहडोल):
मैं अखिलमन्वीय लोक महत्व के निम्नलिखित
विषय की श्री प्रधान मंत्री का ध्यान दिलाता
हूँ और प्रार्थना करता हूँ कि वह इस बारे
में एक वक्तव्य दें :

“चीन के परमाणु विस्फोटों का पता
लगाने के लिये नन्दा देवी पर सी० आई० ए०
द्वारा प्लूटोनियम-बालित अण्विक उपकरणों
के लगाये जाने के समाचार तथा उस पर
सरकार की प्रतिक्रिया।”